

प्राधिकारं सं प्रकाशित PUBLISHED BY AUTHORITY

सं० 15]

नई विल्ली, शनिवार, अप्रेंल 13, 1996 (चैन्न 24, 1918)

No. 15] NEW DELHI, SATURDAY, APRIL 13, 1996 (CHAITRA 24, 1918)

इस भाग में भिन्त पृष्ठ संख्या वी जाती है जिनने कि यह अनग मंत्रनत के छा में रक्षा जा सकते।

(Separate paging is given to this Part in order that it may be filed as a separate compilation)

भाग III—खण्ड 4 [PART III—SECTION 4]

सांविधिक निकायों नारा जारो को गई विविध अधिसूबनाएं जिनमें कि आदेश, शितायत और सूचनाएं सम्मिलित हैं।

[Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies!

भारतीय रिजर्व बैंक केन्द्रीय कार्यलय

बम्बई-400005, दिनाक 29 फरवरी 1996

सं. 438/08 21.002/96—भारतीय स्टेट बैंक अधि-नियम 1955 की भारा 41 की उपधारा (1) के अधीन प्रदत्त शांकिनों का प्रयंग करते हुए तथा केन्द्रीय सरकार के परामशे से भारतीय रिजर्व बैंक ने भारतीय स्टेट बैंक के लेखा परीक्षकों से इस से निम्निकिल्ट को उदत बैंक की अगली वार्षिक सामान्य बैठक तक के टिए नियुक्त किया है

- (1) मैंसर्म के एन गटगिटया एण्ड क., कलकसा
- (2) मैंसर्स बाटलीबाय एण्ड पुरोहित, मुंबई
- (3) सैंसर्ग फाराकी एण्ड क , नयी दिल्ली
- (4) मौनर्ग जगननाथन एण्ड सब दिवरन, मद्राम

- (5) मैंसर्स सोराब एस. इजीनियर एण्ड क , मृहाई
- (6) मसस लूनकर एण्ड क , जाधपुर
- (7) मैंसर्स के. के. सोनी एण्ड कां, नयी दिल्ली
- (8) मैंसर्स आर सिधी एण्ड क , कलकत्ता
- (9) मौसर्भ उसामहोध्यर राव एण्ड का , हौवयाबाव
- (10) मैसर्भ इसल सिन्हा एण्ड क नंशी विल्ली
- (11) मैंसर्भ जैन घोषडा एण्ड कः , नगी दिल्ली
- (12) मैंसर्भ पी दी विजयराधवन एण्ड का , मद्रास
- (13 गैर से सलारपरिया जागीडिया एण्ड का, पटना

ष्टी एस रामचद्र राज कार्यपालक निव्चाक

(3067)

1--19GI/96

अध्यक्ष

हिनियम 10-क (1) (क) के अंतर्गत सहायक श्रम आयुक्त, धृबरी, डाकभर-धृबरी, जिला-धृबरी।

सदस्य

विनियम 10-क (1) (ख) के अन्तर्गत

मुख्य चिकित्सा तथा स्वास्थ्य अधिकारी जिला-धृत्ररी, डाकघर-धृत्ररी।

विनियम 10-क (1) (ग) के अन्तर्गत

प्रशासनिक चिकित्सा अधिकारी, कर्मचारी राज्य बीमा योजना, गुवाहटी या उसके व्वारा नामित काई अन्य-चिकित्सा अधिकारी

विनियम 10-क (1) (घ) के अन्तर्गत

- श्रीपी.पी.भराली, वैयक्तिक प्रबन्धक, मैंसर्ज उमकोलि.धुवरी
- श्री भास्कर चेटणीं, निद्याक मैसर्ज धृवरी प्लाइउड फौक्टरी, धृवारी।
- श्री को हारलालका, श्रीहटर हारलालका मैनिफेकस-रिंग उद्यम, एमको रोड, धृबरी

विनियम 10-क (1) (ङ) के अंटार्गत

- 1. प्राफेसर पी. चन्द, अध्यक्ष गांबालपारा जिला बिदि मजदूर संघ, धूबरी
- 2. म. नासिरूद्दिन, साधारण सचित्र, एमको अमिक संघ ध्वरी
- 3. श्री बी. बी. बत्ता, अध्यक्ष उमकी मजदूर संघ, धुबरी

विनियम 10-क (1) (च) के अन्तर्गत प्रबंधक, स्थानीय कार्यालय, क. रा. बी. निगम भूगरी।

> आदेशानुसार यू. सी. डॉले क्षेत्रीय निदेशक

राष्ट्रीय अध्यापक शिक्षा परिषद

नर्द दिल्ली-110002, दिनांक 22 जनवरी 1996

सं. एक-28-14/95-एन सी.टी.ई.--राष्ट्रीय अध्यापक शिक्षा परिचद अधिनियम के खण्ड 32 के उप-खण्ड (1) एवं खप-खण्ड (2) की धारा (श) तथा (द) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, जिन्हें राष्ट्रीय अध्यापक शिक्षा परिचद अधिनयम 1993 (1993 की संख्या 73) के लण्ड 20 के उप-लण्ड (3) की धारा (ग) एवं उप-लण्ड 5 के साथ पढ़ा जाय, राष्ट्रीय अध्यापक शिक्षा परिषद द्वारा निम्नलिखित विनियम बनाये गर्थ ह⁵, गथा :

1. संक्षिप्त नाम और प्रारम्भ

इन विनियमों का नाम ''राष्ट्रीय अध्यापक शिक्षा तिरवद (क्षेत्रीय समित में नामजद व्यक्तियों की संख्या, उनका कार्यकाल तथा जन्हें दोय भत्ता), विनियम, 1955'' हो । ये विनियम सरकारी राजपत्र में प्रकाशन की तारीक से लागू माने जाएंगे।

2. परिभाषाए⁻

संवर्भ के अनुसार तब तक कोई अर्थन हो इन विनियमों में

- (1) ''अधिनियम'' का अर्थ है राष्ट्रीय अध्यापक शिक्षा परिषद अधिनियम, 1993 (1993 की संख्या 73)
- (2) अन्य सभी कल्दों के वहीं अर्थ होंगे जो इ॰स अधिनियम के खण्ड 2 में निहित हैं।

3. व्यक्तियों की संस्था

परिपद के अध्यक्ष द्वारा एंसे छ, व्यक्तियों को जिन्हें अध्यापक शिक्षा से संबंधित मामलों में विशेष ज्ञान और अनुभव हो, प्रत्येक क्षेत्रीय समिति में नामजद किया जाएगा ।

4. कार्यकाल

उपर्युक्त विनियम 3 के अंतर्गतः क्षेत्रीयः समिति में नामणव व्यक्तियों का कार्यकाल, नामजदगी की सारीख से अथवा नई निय्भित्यां होने तक, जो भी बाद में हो, दो धर्ष का रहोगा।

5. दोग भता

- (1) उस व्यक्ति को, जिसे क्षेत्रीय समिति के नामजद किया गया है, क्षेत्रीय समिति की बैठक में उपस्थित रहने के लिये परिषद द्वारा समय समृय पर निर्धा-रित दर से यात्रा तथा वाँनिक भत्ता अदा किया जाएगा।
- (2) उपर्युक्त उप-सण्ड के अंतर्गत बेय यात्रा तथा वैनिक भर्त के अतिरिक्त नामजब सदस्यों को, उतने विनों के लिये जितने दिन सदस्य बैठक में वास्तव में उप-रिश्वत रहाते हैं, परिजब द्वारा समय समय पर निर्धारित वर से मानदोय भी दिया जायोगा ।

सुरोन्द्र सिंह सदस्य सण्जिष राष्ट्रीय अध्यापक दिक्षा परिषद

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EMPLOYEES' STATE INSURANCE CORPORATION (REGIONAL OFFICE, NORTH EASTERN REGION)

Guwahati-21, the 20th March 1996

No. 43-V.34/11/95-Estt—It is notified that the Local Committee, Tingukia set up vide this office Notification No. 43-V.34/11/75-Estt, dated 15-3-90 for Tingukia area, North Eastern Region under Regulation 10-A of the Employees' State Insurance (General) Regulations, 1950 has been reconstituted as under:—

Chairman

Under Regulation 10-A(1)(a)

The Asstt. Labour Commissioner, Distt. Tinsukia, P.O. Tinsukia.

Members

Under Regulation 10-A(1)(b)

The Chief Medical & Health Officer, Distt. Tinsukia, P.O. Tinsukia.

Under Regulation 10-A(1)(c)

The Administrative Medical Officer, E.S.I. Scheme, Assam, Guwahati or any other medical officer nominated by him.

Under Regulation 10-A(1)(d)

- Sri U. C. Pugalia, Manager, M/s. National Plywood Industries, Makum Road, Tinsukia.
- Shri Kishore Agarwala, Director, M/s. Bharat Ferros (P) Ltd., Kaziranga House, Tinsukia.

Under Regulation 10-A(1)(e)

- Sri Suresh Deka, General Secretary, All Assem Venner Plywood & Saw Mills Workers Union, Tinsukia.
- Sri K. Bhattacharjee, General Secretary, Industries & Establishment Workers Union, Tamulbari, Tinsukia.

Under Regulation 10-A(1)(f)

The Manager, E.S.I. Corporation, Local Office, Tinsukia.

By order U. C. DOLEY Regional Director

No. 43-V.34/11/95-Estt.—It is notified that the Local Committee, Dhubri set up vide this office Notification. No. 43-V.34/11/75-Estt. dated 15-3-90 for Dhubri area, North Eastern Region under Regulation 10-A of the Employees' State Insurance (General) Regulations, 1950 has been reconstituted as under:—

Chairman

Under Regulation 10-A(1)(a)

The Asstt, Labour Commissioner,

Distt. Dhubri, P.O. Dhubri.

Members

Under Regulation 10-A(1)(b)

The Chief Medical & Health Officer, Distt. Dhubri, P.O. Dhubri,

Under Regulation 10-A(1)(c)

The Administrative Medical Officer, B.S.I. Scheme. Assam, Guwahati or any other Medical Officer nominated by him, Upder Resulation 10 A(1)(d)

- Si P. P. Bharah, Personnel Manager, M/s. WIMCO Ltd., Dhubri.
- 2 Sri Bhuskai Chatterjee Director, M.s. Dhubri Plywood Pectory, Dhubri.
- Sri K. Harlalka, Proprietor, M/s. Harlalka Mfg. Enteroprise, AMCO Road, Dhubri.

Under Regulation 10-A(1)(e)

- 1. Prof. P. Chinda, President, Goalpara District Beedi Mazdoor Federation, Dhubri,
- Md. Nasiruddin, General Secretary, AMCO Sramik Sangha, Dhubri.
- 3. Sti B. B. Dutta, President, WIMCO Workers Union, Dhubri,

Under Regulation 10-A(1)(f)

The Manager, E.S.I. Corporation, Local Office, Dhubri,

By order U. C. DOLEY Regional Director

NATIONAL COUNCIL FOR TEACHER EDUCATION

New Delhi-110 002, the 22nd January 1996

No. F 28-14/95 NCTE.—In exercise of the powers conferred under sub-section (1) and clause (L) & (M) of sub-section (2) of Section 32 of National Council for Teacher Education Act read with clause (C) of sub-section (3) and sub-section (5) of Section 20 of National Council for Teacher Education Act. 1993, (No. 73 of 1993), National Council for Teacher Education here by makes the following regulations namely:

1. Short Title and Commencement

These regulations may be called the "National Council for Teacher Education (number of persons to be nominated to Regional Committee, their term of office and allowance payable) Regulations, 1995." They shall come into force on the date of the publication in the Official Gazette.

2. Definitions

In these regulations unless the context otherwise requires.

- (i) "Act" means National Council for Teacher Education Act, 1993 (No. 73 of 1993)
- (ii) All other terms shall have the same meaning as contained in Section 2 of the Act,

3. Number of person

Six persons having special knowledge and experience in matters relating to teacher education shall be nominated to each of the Regional Committee by Chairperson, of the Council

4. Term of Office

The term of office of persons nominated to the Regional Committee as members under Regulation 3 above shall be two years from the date of their nomination or till fresh appointments are made whichever is later.

5. Allowance payable

- (1) Travelling and daily allowance shall be paid to such person, who are nominated as member of the Regional Committee, for attending the meeting of the Regional Committee, as may be decided by the Council from time to time.
- (2) In addition to the travelling and daily allowance payable under sub-regulation (1) above, the nominated members shall also be paid honorarium, as may be decided by the

THE GAZETTE OF INDIA, APRIL 13, 1996 (CHAITRA 24, 1918)

Council from time to time for the number of days the member actually attends the meeting

SURENDRA SINGH
National Council for Teacher Education
Member Secretary

The 29th February 1996

No. F 28-7/95-NCTE—In exercise of the powers conferred by sub-Section (1) and clauses (j) and (k) of sub-Section 2 of Section 32 read with sub-Section (1), (5) and (6) of Section 19 of the National Council for Teacher Education Act, 1993 (No. 73 of 1993), the National Council for Teacher Education hereby makes the following regulations, namely:

1. Short title and commencement

- (1) These Regulations may be called the National Council for Teacher Education (matters relating to quorum, cooption and meetings of the executive Committee) Regulations, 1995.
- (2) These Regulations shall come into force from the date of their publication in Official Guzette.

2. Definitions

In these regulations, unless the context otherwise requires:—

- (a) "Act" means the National Council for Teacher Education Act, 1993 (73 of 1993).
- (b) "Council" means the National Council for Teacher Education.
- (c) "Executive Committee" means the Executive Committee of the Council constituted under sub-Section (1) of Section 19 of the Act

3. Meetings of the Executive Committee

- (1) The Executive Committee shall meet as often as may be necessary to transact its business but shall meet atleast twice in a calendar year.
- (2) The Chairperson shall fix the date, time and place of the meetings of the Executive Committee and approve the items of the Agenda for the meetings.
- (3) A member shall attend all the meetings of the Executive Committee save where leave of absence has been granted by the Chairperson in writing, and sign the attendance register kept in the meeting.

4. Notice of meetings and list of business

- (1) A written notice of every meeting of the Executive Committee shall be given to all the members of the Executive Committee atleast ten days before the date fixed for the meeting.
- (2) The notice shall state the place, date and time of the meeting and shall speecify the business proposed to be transacted thereat.
- (3 A separate agenda material for the meeting shall be despatched along with the notice or immediately thereafter.
- (4) No business which is not on the agenda shal be considered at the meeting without the permission of the Chairperson or in his absence the Vice Chairperson or the other presiding member, as the case may be.

5 All questions coming up before any meeting of the Executive Committee shall be decided by a majority of the votes of the members present and voting. In the event of equal votes for or against a question, the Chairperson or, in the absence of Chairperson, the person presiding over the meetings shall have the power to exercise a second or casting vote.

6. Quorum

- (1) At every meeting of the Executive Committee atleast one-third of the Members excluding the number of vacancies shall form the quorum.
- (2) If at any meeting, quorum is not complete, the presiding member shall, after waiting for 30 minutes adjourn the meeting for such hour on the same day or following day or some other day as he may think fit and a notice of such adjournment shall be given to the members present as well affixed on the Notice Board of the Council and the business which was to have been brought before the original meeting, had there been a quorum shall be brought before the adojurned meeting and may be disposed off irrespective of the quorum.

7. Emergent meetings

- (a) The Chairperson may call an Emergent meeting of the Executive Committee at any time reducing the period of notice at his discretion to deal with any urgent matter requiring its attention.
- (b) The Chairperson shall call an Emergent meeting at his discretion on the merits of urgency if he receives a requisition in writing signed by not fewer than five members and stating the purpose for which they desire the meeting to be called is made to the Chairperson.

8. Minutes of the Mectinus

- (1) Immediately after each meeting of the Executive Committee, the Member Secretary shall draw up the minutes of the meeting and submit the same to the Chairperson, Vice Chairperson or the other previding member as the case may be, for his approval for taking further necessary action. The minutes so approved, shall be circulated to the members of Executive Committee.
- (2) The minutes circulated under sub-regulation 8(1) above, shall be placed before the Executive Committee for confirmation and be subject to such modifications, if any, as the Executive Committee may deem fit to make therein, and the minutes so approved, shall be signed by the Chairperson, Vice Chairperson or the other presiding member, as the case may be, and may form a part of the computer files and the register to be maintained for reference and record.

9. Co-option of persons

The Executive Committee may draw a panel of persons for co-options in the various fields pertaining to the functions of the Council whose assistance and advice it may desire, in carrying out the functions assigned to the Executive Committee. The Chairperson shall co-opt two persons from the panel approved by the Executive Committee to the particular meeting depending upon the items included in the agenda for the particular meeting.

Provided, however, that the Executive Committee shall review the panel as and when such contingency arises, in the interest of the Council.

SURENDRA SINGH
Member Secretary
National Council for Teacher Education

पकाशक, भारत सरकार मृद्रणालय, फरीबाबाध दवारा मृद्रित एकं पकाशन नियंत्रक, विरुखी द्वारा इक्राशित, 1996 Printed by the Manager, Govt. of India Press, Faridabad and Published by the Controller of Publications, Delhi, 1996